

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.03**  
**(Clarification)**  
IB-2866(ND)/2019

**IN THE MATTER OF:**

S.A Equipments Pvt. Ltd.

**Vs.**

RYSN Infra LLP

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 07.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : None

For the Respondent : Mr. Jai Sahai, Advocate

**ORDER**

None appears for the Applicant. Mr. Jai Sahai, Ld. Counsel appeared for the Corporate Debtor. The Corporate Debtor is directed to upload the reply affidavit within three days.

List the matter for compliance on **14.03.2023**.

Sd/-

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**